

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.403
IA/4752/ND/2023, Contempt Petition /48/ND/2023, IA/5557/ND/2023 IN
IB/1265/ND/2019

IN THE MATTER OF:

Autonix Lighting Industries Pvt Ltd	...	Applicant
Versus		
Moser Baer Electronics Ltd	...	Respondent

Under Section 9 of (IBC)

Order delivered on 13.06.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Adv. Deepakshi Garg in IA/5557/ND/2023 & Contempt Petition/48/ND/2023, Adv. Akshay Goel Adv. Harsh Jadon, in IA - 4752/2023
For the Liquidator	: Adv. Divya Jaysa a/w Mr. Hemant Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/5557/2023:-

Learned Counsel for the Liquidator is present physically. Learned Counsel for the Applicant is present through VC in IA/5557/2023. This Tribunal by order dated 22.05.2024, directed the Applicant to file rejoinder in IA/5557/2023. Till date, the said order has not been complied with. Further, Proxy Counsel for the Applicant submitted that the main arguing Counsel is not well. In the interest of justice, list the matter on 04.07.2024. Status Quo order granted in IA No. 5557/ND/2023 shall continue till next date of hearing. If the Applicant is not coming forward to argue the matter in IA/5557/2023, on the next date of hearing the interim order granted will be vacated. List the matter on 04.07.2024

All remaining IAs are adjourned to **04.07.2024**.

Sd

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**